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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..

O.A.No. 1596/97.

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Date of decision: 9th December, 1997.

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Between:

G. Sankaramma. .. .. Applicant.

And

1. The Chief Postmaster General, Andhra Circle,  
Hyderabad 500 001.
2. Superintendent of Post Offices, Guntakal Division,  
Guntakal 515 801. Respondents.

Counsel for the applicant.

Mrs. A. Anasuya.

Counsel for the respondents:

Sri N.R.Devaraj.

CORRECTION

JUDGMENT:

(by Hon'ble Sri H. Rajendra Prasad, Member (A).  
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Heard Ms. Vijayalakshmi for Ms. Anasuya on behalf  
of the applicant and Sri Devaraj for the respondents.

The husband of the applicant was a Postman and  
passed away in December, 1993. The applicant is the  
second wife of the deceased official having been married  
to him after the demise of his first wife. The first wife  
has a son who is said to be 29 years of age now. The  
applicant, i.e., the second wife of the deceased Postman,  
has a son who is stated to be 13 years old. The applicant

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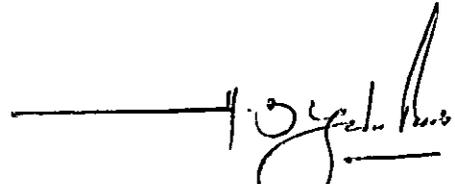
(13)

herein therefore desires that her own candidature be considered for appointment as Group "D" official on compassionate grounds. The applicant states that a declaration was obtained from her by deceit by her brother-in-law i.e., the brother of her deceased husband, that she would have no objection to the candidature of the son (through the first wife of the deceased) being considered for an appointment on compassionate grounds. No such appointment has been offered to the son through the first wife of the deceased so far. Meanwhile, Superintendent of Post Offices, Guntakal Division, has conveyed to the applicant (Annexure II page 7) that unless a compromise is arrived at between the applicant and the son of the deceased <sup>postman</sup> by his first wife, and until the latter gives a letter of consent that he has no objection to <sup>the</sup> candidature of the applicant being entertained by the Department, her case cannot be considered. This stance is apparently untenable as no such consent would seem to be necessary in the circumstances of the case. The candidature of the applicant has to be examined and decided purely on merits. All that can be said at the present juncture is that the wife of a deceased employee, if otherwise fit and eligible, has greater preference in the matter of appointment on compassionate grounds.

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In the light of what has been stated above, it is directed that the respondents may arrange to obtain a proper application from the applicant and examine her claim as per rules, eligibility, suitability, and the circumstances of her case. This may be done within four months from the date of receipt of a copy of this order by the respondents.

The O.A., is disposed of. No costs.

  
H. RAJENDRA PRASAD,  
MEMBER (A)

Date: 9-12-1997.  
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Dictated in open Court.

*Arshia*  
11-12-97  
Deputy Registrar

sss.

(B)

O.A.1596/97.

To

1. The Chief Postmaster General,  
Andhra Circle, Hyderabad-1.
2. The Superintendent of Post Offices,  
Guntakal Division, Guntakal-801.
3. One copy to Mr.A.Anasuya, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
5. One copy to HHRP.M.(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One sparecopy.

pvm.

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I Court

TYPED BY  
COMPALED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 9-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1596/97

T.A.No. (W.P)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक अधिकरण  
 Central Administrative Tribunal  
 डेस्पच / DESPATCH  
 29 DEC 1997  
 हैदराबाद न्यायपीठ  
 HYDERABAD BENCH